

20

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

IA 374 of 2017 in C.P. No. 30/241-242/NCLT/AHM/2016

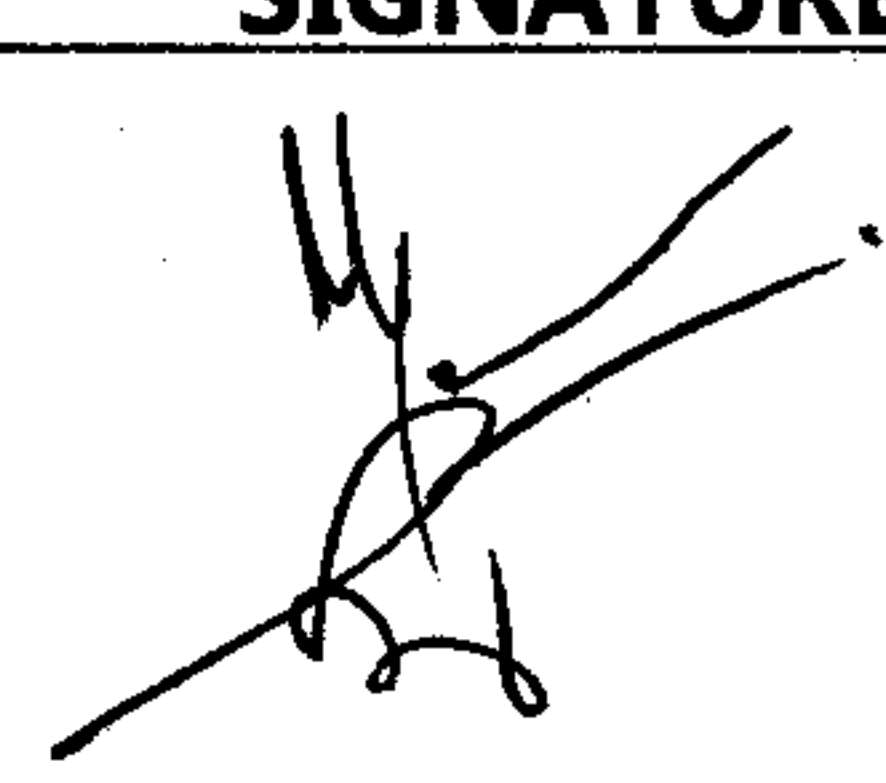

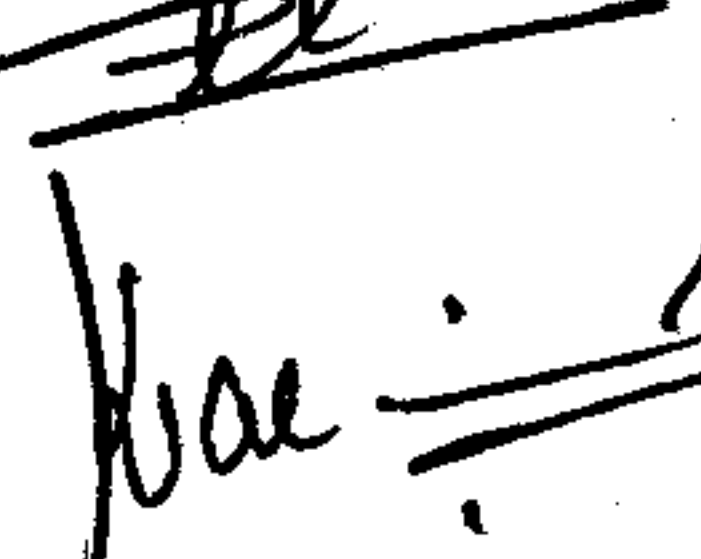
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.11.2017**

Name of the Company: Chimanlal Ramji Savla & Ors.
V/s.
Flagship Realty Pvt. Ltd. & Ors.

Section of the Companies Act: Section 241-242 of the Companies Act, 2013

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
|--------------|--|---------------------|-----------------------|---|
| 1. | MR. NAVIN PAHWA MS. NATASHA SUTARIA | SR. ADV. ADV. | |  |
| 2. | SAURABH SOPARKAR | SR. ADV. | Resp. 1 = | |
| 3. | SH. A.K. MYLSAMY | Adv. | Retnd. |  |
| 4. | SH. ARAVINDH. S. | Adv. | -do- | |
| 5. | Kunal Vaishnav | Adv. | resp. 1 to 3 |  |

ORDER

Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Mr. A.K. Mylsamy with Learned Advocate Mr. Aravindh S. with Learned Advocate Ms. Natasha Sutaria present for Applicant. Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Kunal Vaishnav present for Respondents No. 1 and 3 in IA 374/2017.

IA 374/2017 is filed by original petitioner to bring the LRS of deceased R-8 on record. It is stated that R-8 left behind R-9, R-10 who are his son and another daughter by name Smt. Rashmi Navin Dedhia.

R-9 and R-10 already on record. They are treated as LRS of R-8.

Application IA 374/2017 is allowed.

However, petitioner shall take steps to implead the daughter of R-8.

Respondents no. 9 and 10 shall furnish particulars of the address of daughter of R-8.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 16th day of November, 2017.